

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 07 of 2020

IN THE MATTER OF:

Ashish Mohan Gupta

...Appellant.

Versus

M/s. Hind Motors Ltd. (In Liquidation) & Ors.

...Respondents.

Present:

**For Appellant: Mr. Sandeep Bajaj and Mr. Siddhartha Shukla,
Ms. Aakansha Nehra, Advocates.**

For Respondent: Ms. Mohana, Advocate for R1to3.

**ORDER
(Virtual Mode)**

03.03.2021

Perused earlier Record of Proceedings in this matter.

Formal Notice has not yet been issued. Issue Notice.

Ms. Mohna, Advocate is present on behalf of all three Respondents. She states that she has filed Vakalatnama. She says Mr. Savar Mahazan is also from her office. The Learned Counsel for Respondent dispenses with Formal Notice.

Respondents to file Reply-Affidavit to the Appeal within two weeks. Rejoinder, if any, may be filed within a week, thereafter.

It is stated that there is yet another Appeal between the parties which is Company Appeal (AT) (Insolvency) No. 875 of 2019 which is said to be coming up on 8th March, 2021. We have heard Learned Counsel for both-sides with regard to what the said Appeal relates to. It is stated that in that Appeal, Appellant has claimed that the property was being sold for much lesser value and that steps under Section 230 of the Companies Act were not taken. It may

be appropriate that both the Appeals should be before one Court. Registry to take suitable directions.

List the present matter for directions on **8th March, 2021** to settle date of hearing before admission.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md